

spices during the last year and which countries eat more spices than India?

Shri Manubhai Shah: Those figures are not available. If the hon. Member can indicate any particular country in which he is interested, I will supply the figures.

Shri S. C. Samanta: May I know whether the Spices and Cashewnut Committee, which has recently been formed, has taken any steps for the control of quality?

Shri Manubhai Shah: Yes; that is what I mentioned in the answer also. They themselves voluntarily evolved a compulsory quality control scheme which is to come into operation from October, 1962. It is their suggestion that we have accepted.

Mr. Speaker: Any hon. Member who wants any question to be answered?

Shrimati Renu Chakravartty: Question 1322 is important. It may be answered.

Shri P. K. Deo: Question 1316 may be answered.

Shri Rishang Keishing: Question 1315 may be answered.

Sale of Arms to Indonesia

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 *1316. { **Shri P. K. Deo:**
 Shri Y. N. Singha:
 Shri Bhagwat Jha Azad:

Will the **Prime Minister** be pleased to state:

(a) whether a request has been made to the Government of India by the Dutch Government not to sell arms to Indonesia while the dispute over West Irian is pending; and

(b) if so, the reaction of Government thereto?

The Deputy Minister in the Ministry of External Affairs (Shri Dinesh Singh) (a) No, Sir.

(b) The question does not arise.

Loans to Non-Gazetted Central Government Servants

*1315. **Shri Rishang Keishing:** Will the Minister of Works, Housing and Supply be pleased to state:

(a) whether it is a fact that the construction of houses in Delhi is being hampered due to inadequacy of loan fixed for non-gazetted Central Government servants with low income; and

(b) if so, the action Government propose to take in the matter?

The Deputy Minister in the Ministry of Works, Housing and Supply (Shri Jaganatha Rao)

(a) On account of the increase in prices of building material etc. Central Government employees were finding it difficult to build houses with the help of loans equal to 24 months' pay as admissible under the Rules.

(b) It has been decided, with effect from 26th May, 1962, to enhance the loan amount, from 24 to 36 months' pay of an employee, subject to a maximum of Rs. 35,000/-. Low paid employees, whose 36 months' pay does not add upto Rs. 4,800/- can, nonetheless, get a loan equal to an amount of Rs. 4,800/-.

Shri Rishang Keishing: May I know how the amount to be paid to a loanee is determined?

Shri Jaganatha Rao: The loanee has to apply and the loan is paid in instalments according to the progress of the construction of the house.

Shri K. R. Gupta: May I know why the Government does not take up the construction of houses of their own accord for its employees instead of giving loans?

Shri Jaganatha Rao: It is an entirely different matter, not related to this question.

Shri Sham Lal Saraf: Are the non-gazetted officers given the option to build in their own respective States or in Delhi?